

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 54**

**TO BE ANSWERED ON THE 02ND FEBRUARY, 2022/ MAGHA 13, 1943 (SAKA)
AMENDMENTS IN CRIMINAL LAWS**

54. SHRI JOHN BRITTAS:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government proposes to make drastic changes in the Indian Penal Code, 1860, the Indian Evidence Act, 1872 and the Code of Criminal Procedure, 1973;

(b) if so, the objectives behind this decision; and

(c) by when Government is likely to bring in the new amendments?

ANSWER:

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY KUMAR MISHRA)

(a) to (c) : Amendments in criminal laws is a continuous process to make the laws in accordance with contemporary needs and aspirations of people.

The Department- related Parliamentary Standing Committee on Home Affairs in its 111th 128th and 146th Reports had recommended that there is a need for a comprehensive review of criminal laws of the country. The Government of India has initiated the process for comprehensive amendments to criminal laws viz. Indian Penal Code, 1860, the Code of Criminal Procedure, 1973 and the Indian Evidence Act, 1872 in consultation with all Stakeholders. The legislation of such laws is a complex and lengthy exercise given the spectrum of divergent views of stakeholders. The entire procedure is a long drawn out one and no time-limit can be fixed or given for this legislative process.